

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 227/2016

IN THE MATTER OF:

Rajiv Kapur & Ors.

.....Petitioner

v.

The Registrar of Companies & Ors.

.....Respondents

SECTION : UNDER SECTION 560 (6)

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Angad Mehta, Advocate

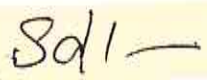
For the ROC/RD (NR) Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner states that a copy of the reply filed by the Registrar of Companies has not been furnished to him.

Let a copy of the reply be handed over to the learned counsel for the petitioner during the course of the day. Rejoinder, if any, be filed within two weeks from today with a copy in advance to the learned counsel for the respondents. One last opportunity is granted to respondent Nos. 3 & 4 to file reply, if any.

List for further consideration on 09.10.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet